

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 276 of 2019**

**IN THE MATTER OF:**

**Aassaan Global Trade**

**.....Appellant**

**Vs.**

**Mr. Vasudevn,**

**Resolution Professional & Ors.**

**.....Respondents**

**Present :**

**For Appellants: Mr. A.Muraleedharan, Mr. B. Karunakaran,  
Advocates**

**For Respondents: Mr. E.Omprakash, Sr. Advocate with Yashraj Singh,  
Advocates**

**Mr. M.S. Bora, Advocate**

**Mr. Vineet, Advocate**

**Mr. D.Sreenivasan and Mr. K.Moorthy, Mr.  
Vasudevan, Advocates for RP**

**Mr. B.K. Pradhan, Advocate for R-12**

**Mr. P.Garg and Mr. Raghav Maini, Advocates for  
R-6,8,9, and R-10**

**With**

**Company Appeal (AT) (Insolvency)No. 557 of 2019**

**IN THE MATTER OF:**

**M.Mohamed Fahrudeen**

**.....Appellant**

**Vs.**

**Vasudevn,**

**RP, Tiffins Barytes Asbestos & Pains Ltd. & Ors. ....Respondents**

**Present :**

**For Appellant: Mr. B.Karunakaran, Mr. Anoop Prakash Awasthi, Advocates**

**For Respondents: Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. Vasudevan, Advocates for RP**

**Mr. E.Omprakash, Sr. Advocate with Ms. M.Bora, Advocates for R-3**

**Mr. B.K. Pradhan, Advocate for R-2**

**With**

**Company Appeal (AT) (Insolvency)No. 653 of 2019**

**IN THE MATTER OF:**

**Dr. Ravi Shankar Vedam ....Appellant**

**Vs.**

**Tiffins Barytes Asbestos & Paints Ltd. & Ors. ....Respondents**

**Present :**

**For Appellant: Mr. Sanjay Hegde, Ms. Neeha Nagpal, Mr. Vishvendra Tomar, Ms. Madhu.N. Advocates**

**For Respondents: Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. Vasudevan, Advocates for RP**

**With**

**Company Appeal (AT) (Insolvency)No. 716 of 2019**

**IN THE MATTER OF:**

**Aasaan Global Trade**

**.....Appellant**

**Vs.**

**Tiffins Barytes Asbestos and Paints Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Shantanu Singh, Advocate**

**For Respondents: Mr. E.Omprakash, Sr. Advocate with Yashraj Singh , Advocates for R-13**

**Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. K.Vasudevan, Advocates for R.P.**

**With**

**Company Appeal (AT) (Insolvency)No.803 of 2019**

**IN THE MATTER OF:**

**Dr. Ravi Shankar Vedam**

**.....Appellant**

**Vs.**

**M/s. Udhyaman Investments Pvt. Ltd. & 12 Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. K.Datta, Ms. Pallavi Srivastava, Mr. Ravi Raghunath, Mr. Raghav Menon, Ms. Aakash Lodha, Advocates**

**For Respondents: Mr. E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora, Advocates for R-1**

**Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. K.Vasudevan, Advocates for R.P.**

**Mr. Prithu Garg and Mr. Raghav Maini, Advocates**

## O R D E R

**02.09.2019** - In these appeal(s) while one of the Appellant has challenged the Constitution of Committee of Creditors and the order dated 19<sup>th</sup> February, 2019 in two of the appeal(s), the Appellants have challenged the 'Resolution Plan' approved by the 'Committee of Creditors' as approved by Adjudicating Authority on 12<sup>th</sup> June, 2019. Miscellaneous application preferred by one of the Appellant after the approval of the 'Resolution Plan' has been rejected on 9<sup>th</sup> July, 2019 and that order is under challenge.

It is informed that Mr. Arun Kathpalia, learned Senior Counsel who will appear on behalf of 'Aasaan Global Trade' is running fever. On the request of the learned counsel for the Appellant, all the appeal(s) are adjourned.

Post these appeal(s) for 'admission' (after notice) on **24<sup>th</sup> September, 2019 at 12.00 Noon** on the top of the list.

In the meantime, the parties, may complete the pleadings by filing reply-affidavit and rejoinder, if any.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc